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world. Sir, in such a situation I would like to ask. the hon. Minister how far the production of IDPL has contributed to lessen our dependence on American imports. If the contribution of IDPL is not appreciable, may I know whether the hon. Minister will give direction to them to produce more pharmaceutical goods with a view to lessening our dependence on American imports appreciably?

SHRI C. P. MAJHI ; Sir, w_{e} have no information regarding the pay-offs and bribes given to IDPL or any other Indian organisation. This is not our job. It is the job of the Home Ministry and other Ministries to look into it. Regarding the expansion of IDPL and giving it a leading role to meet the requirements of the country, we have been giving a lot of attention to it.

SHRI NABIN CHANDRA BURAGO-HAIN: Is it a fact that the worst situation of unemployment has arisen in Calcutta? And against that, there is also easy availability of talents. May I ask the hon. Minister whether he will consider setting up a unit of the IDPL at Calcutta to relieve the situation?

SHRI PRAKASHCH<\ND B. SETHI: Sir. it is true that as far as* the eastern region is concerned, consisting of West Bengal, Assam and other smaller States, most of their requirements at present are being met from Bombay pharmaceutical companies. But, at the moment, the question relates to Smith Stanistreet and Company. We, have this company under active consideration. The management has already been taken over, and we have invested Rs. 60 lakhs. But the other question will also receive our attention.

DR. RAJAT KUMAR CHAKRABARTI: Sir. the hon. Minister just now stated in answer to part (b) of the question. "No. Does not arise." This is about the question of there being a big inventory. But about a week ago, the same question curie up and the hon. Minister replied that because of the large accumulation of stocks, the production had been cut down from Rs. 34 lakhs in November to Rs. 19 lakhs in February. Actually the question was put because the IDPL is forcing those items on Smith Stanistreet

I and Company which have a tendency to create accumulated stocks, but they are not supplying those raw materials the products of which have a ready market. If they supply the required raw materials and give only 30-40days' credit for them, there should not be any large stock or any large inventory. So the question has not been answered. The main question is whether the raw materials, the products or formulations of which have a good market, are being supplied by the IDPL or not. The inventory there is already about Rs. 40 lakhs, as per the admission of the hon. Minister in reply to last weeks' question

SHRI PRAKASHCHAND B. SETHI: Sir, the production of this company has now more or less picked up in the last three months and the inventory is also under control and it is gradually going down. Therefore, it is not correct to say that the IDPL is not supplying the requisite raw materials to this company. As a matter of fact, the IDPL is the authorised controller and they are very much interested in the upbringing of this factory.

MR. CHAIRMAN: Next question.

Strength of Judges in Supreme Court

*427. SHRI S. W. DHABE: Will the Minister of LAW, JUSTICE AND COM-PANY AFFAIRS be pleased to state:

- (a) whether Government propose to increase the strength of Judges in the Supreme Court; if so, the details thereof; and
- (b) what arrangements are being made to provide additional court rooms and other amenities for the additional Judges?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW. JUSTICE AND COMPANY AFFA|RS (SHRI BEDA-BRATA BARUA) (a) No, Sir.

(b) Does not arise.

श्री ओम प्रकाश त्यागी: मैं मंत्री महोदय से यह जानना चाहता हूं कि क्या यह सच है कि सुप्रीम कोर्ट के जजेज और हाईकोर्ट जजेज. दोनों ही वर्ष के 365 दिनों में केवल 210 दिन काम करते हैं जब कि सरकार के अन्य विभागों में वर्ष के ग्रधिकांश दिनों में काम होता है, ग्रीर यही कारण है कि

सुप्रीम कोर्ट ग्रीर हाईकोर्ट्स दोनों में बहुत से केमेज पड़े हुए हैं, दस-दस साल ग्रीर 15-15-माल तक के ग्ररसे से, जिसका हल नहीं निकल रहा है ? तो क्या में प्रार्थना कह ग्रापसे कि क्या मंत्री जी यह श्राण्वासन देंगे कि जजेज को भी सरकार के ग्रन्थ विभागों की भांति ही वर्ष में पूरा काम करना होगा ग्रीर उनकी छड़ियां कम की जाएं ?

SHRI BEDABRATA BARUA; Sir, this is not a matter that could be settled by the Government. 1 think the Supreme Court by tradition has a longer vacation. J do not think we should grudge it.

SHRIMATI SUMITRA G. KULKARNI:

At present, it is only the High Court Judges who are made Judges of the Supreme Court. J would like to know from the hon. Minister whether he will consider appointing directly (o the Supreme Court Bench eminent lawyers and advocates. After all. they are being appointed to the High Courts and we should continue thai system whereby we have the benefit of the knowledge of these new lawyers and advocates who are doing practice, on the Supreme Court Bench. Will the hon. Minister consider this proposal '.'

SHRI BEDABRATA BARUA: sir, this is a suggestion for action. In any case, on these matters the proposals come from the Supreme Court and the Government considers those proposals. Then people are selected. T do not like to say anything more.

भी जगदीश जोशो : क्या माननीय मंत्री जो यह बतलाने की कृपा करेंगे कि सुप्रीम कोर्ट में पेडिंग मुकड्मात को देखते हुए जिनका निर्णय होने में दो-दो , तीन-तीन, चार-चार और दस-दस माल तक लग जाते हैं और इस तरह के दीवानी और फीजदारी के जितने केसेज फैसले होने के लिए वहां पर पड़े हुए हैं, उन पर गौर करते हुए क्या सरकार यह बाजिब समझेगी कि जजों की संख्या बद्दाकर बीस सुत्री कार्यकम के सनुरूप इस दंश की जनता को सर्वोच्च न्यायालय द्वारा शीझातिशीझ न्याय दिलाया जासके?

MR. CHAIRMAN: He said there is no necessity.

SHRI JAGDISH JOSHI: Has be answered my question?

SHRI BEDABRATA BARUA: It is not that Supreme Court cases are pending, for a long time. In fact the Supreme Court has taken action recently to expedite the disposal of cases. It has been found that there are some groups of cases perilling which arc due to writ petitions. Otherwise large numbers of Cases are disposed of. Government does not feel that the arrears before the Sap re me Court are very large.

SHRI SAWAISINGH SISODIA: Considering the number of pending cases, I would like to know from the hon. Minister as to what are the other important criteria or principles for increasing or decreasing the number of Judges in the Supreme Court.

SHRI BEDABRATA BARUA: The number is in cjeased from time to time. As ihe hon. House knows we started with three. Then the number has been increased up to fourteen now. This was done only in 1971. The Government has no proposals from the Supreme Court to increase the number beyond for jirteen. As and when the necessity arises and if the Government feels that there is no other way to expedite disposal of cases, then the strength may be further increased.

SHRI SAWAISINGH SISODIA: What is the principle?

SHRI BEDABRATA BARUA: It depends on the quantity of work.

Separation of Indian Surgical Instruments of Madras from Indian Drugs and Pharmaceuticals Ltd.

*428. SHRI SAWAISINGH SISODIA :t SHRI HARSH DEO MALAVIYA : SHRI SARDAR AMJAD ALI:

Will the Minister of CHEMICALS AND FERTILISERS be pleased to state :

"The question was actually asked on the floor of the House by Shri Sawaisingh Sisodia.